GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6847 ANSWERED ON:17.05.2012 ADVANCE POSSESSION OF LAND Choudhry Smt. Shruti

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the century old practice of payment of interest and twelve percent additional market value was stopped for the period of advance possession taken by the Government from the poor land owners who have given the possession of their lands before issuance of notification u/s 4(1) of Land Acquisition Act;
- (b) if so, the complete details thereof during the last three years and the current year;
- (c) the guidelines existing in this regard in each State including Haryana;
- (d) the violations took place during the period; and
- (e) the demands still pending from each State in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SISIR KUMAR ADHIKARI)

- (a): As per the Land Acquisition Act, 1894 possession of the land is taken under Section 16 by the Collector after following the procedure laid in the Act. So the possession of the land cannot be taken before the issuance of the notification under u/s 4(1) of the Land Acquisition Act 1894.
- (b) to (e): In view of (a) above question does not arise.